

**Issues of pattas on forest land in Bihar and Orissa**

\*126. SHRI JANARDAN YADAV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have given permission to deistribute pattas to the farmers who had occupied forest land in Bihar and Orissa; and

(b) if so, how many hectares of land would be turned into agricultural land; and

(c) the condition on which this sanction has been given?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAIN PRASAD NISHAD): (a) No Sir.

(b) and (c) Do not arise.

**Rate of growth of Agricultural output**

\*127. SHRI MD. SALIM: will the Minister of AGRICULTURE be pleased to state:

(a) the rate of growth of agricultural output, particularly foodgrains, during the period 1990-95;

(b) whether Government are aware that in 1995-96 foodgrains output fell by six million tonnes and grain procurement dropped by seven million tonnes; and

(c) if so, whether the fall in foodgrains output signifies a down trend in agricultural production?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA): (a) The Annual compound growth rates of outputs of foodgrains and all crops during the period 1990-91 to 1995-96 were observed to be 1.80 and 2.56 percent respectively.

(b) Yes, Sir.

(c) The fall in foodgrains output during 1995-96 does not signify a down trend in agricultural production as positive annual growth rates of 1.80 per cent in production of foodgrains and 3.70 per cent in the production of non-foodgrains have been observed during the period 1990-91 and 1995-96.

**Response to NET/SET**

\*128. DR. SHRIKANT RAMCHANDRA JICHKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of persons who have passed the National Eligibility Test (NET) and State Eligibility Test (SET) examinations during the last three years, State-wise;

(b) the response of the teachers and students to these tests;

(c) whether Government/UGC have deviated several times from the original schemes of NET/SET and if so, in what manner; and

(d) the steps being taken to make this scheme more effective?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R.BOMMAI): (a) to (d) University Grants Commission (UGC) conducts National Education Test (NET) to award Junior Research Fellowships (JRFs) as also to certify the eligibility of candidates for being further considered for appointment as Lecturers. According to the information furnished by UGC, 8353 candidates have passed the NET during the last three years. A statement indicating the state-wise break-up of successful candidates is attached at statement-I. (*See below*).

UGC has also recently allowed State Governments to conduct eligibility tests (SLETs) for determining their eligibility for appointment as Lecturers. Eight States have so far introduced these tests duly approved by UGC. A statement showing the number of candidates who have qualified the SLET so far is attached at Statement-II. (*See below*).

No formal assessment of responses of teachers and students to these tests has been carried out so far.

Initially, UGC had exempted candidates awarded Ph.D. degree upto December, 1992 or M.Phil. degree upto December, 1990 from taking these tests. At present, the candidates who have submitted their Ph.D. thesis or passed M.Phil examination by 31st December, 1993 are eligible for being considered for appointment as Lecturers without taking these tests.

The whole scheme is under examination of a Pay Review Committee constituted by the UGC under the Chairmanship of Prof. R.P. Rastogi. This Committee may, inter-alia,

recommend suitable modifications in the existing criteria for appointment of university and college teachers.

### Statement-I

*Number of qualified candidates state-wise and test-wise from 1993 onwards*

State Name	June 1993	Dec. 1993	June 1994	Dec. 1994	June 1995	Dec. 1995
1. Andhra Pradesh	97	118	104	36	48	76
2. Arunachal Pradesh	—	—	—	—	—	—
3. Assam	3	1	1	i	1	1
4. Bihar	96	59	54	35	57	62
5. Delhi	262	401	293	240	284	279
6. Goa	5	5	6	2	3	2
7. Gujarat	17	11	25	10	6	25
8. Haryana	18	55	41	30	35	26
9. Himachal Pradesh	13	10	19	3	9	5
10. Jammu & Kashmir	3	7	5	4	8	6
11. Kamataka	63	74	70	41	31	40
12. Kerala	143	130	142	88	93	122
13. Madhya Pradesh	24	39	32	21	37	29
14. Maharashtra	97	73	149	74	70	59
15. Manipur	2	3	5	4	4	5
16. Meghalaya	13	10	14	16	4	24
17. Mizoram	—	—	—	—	—	—
18. Nagaland	—	—	—	—	—	—
19. Orissa	49	32	56	29	41	36
20. Punjab & Chandigar (U.T.)	106	99	116	94	108	107
21. Rajasthan	78	66	76	43	39	64
22. Sikkim	—	—	—	—	—	—
23. Tail Nadu	109	118	81	60	60	69
24. Tripura	1	—	—	—	—	—
25. Uttar Pradesh	193	201	213	125	240	223
26. West Bengal	80	65	111	82	59	70
27. Andaman & Nicobar	—	—	—	—	—	—
28. Dadar & Nagar Haveli	—	—	—	—	—	—
Daman & Diu	—	—	—	—	—	—
Lakshadweep	—	—	—	—	—	—
Pondicherry	3	5	5	11	8	5
	1475	1581	1620	1099*	1245	1333

four candidates were disqualified

The following States/Union Territories do not have Centres for UGC-NET Exam, and the candidates belonging to those places are appearing in the nearby Test Centres. This information is based on where candidates have registered for the above test not on where they reside.

1. Mizoram
2. Nagaland
3. Sikkim
4. Andaman & Nicobar
5. Daman & Diu
6. Dadar & Nagar Haveli
7. Lakshadweep

Statement-II

Total number of qualified candidates of State Level Eligibility Test for Lectureship (from 1993 onwards).

1. Andhra Pradesh	668
2. Bihar	1779
3. Haryana	406
4. Kamataka	580
5. Maharashtra & Goa	469
6. Punjab	94
7. Rajasthan	716
8. West Bengal	995

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**सिन्दरी उर्वरक संयंत्र में अनियमितताएं**

**\*129. श्री रामदेव भंडारी :** क्या रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को 15 सितम्बर, 1996 के "नवभारत टाइम्स" के दिल्ली संस्करण में "सिन्दरी में कोयले की छई से भी हो रही है करोड़ों की लूट" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है,

(ख) यदि हां, तो उसका ब्यौरा क्या है, और

(ग) सरकार द्वारा इस संबंध में क्या कार्यवाही की गई है?

रसायन और उर्वरक मंत्रालय के राज्य मंत्री ( श्री शीश राम ओला) : (क) से (ग) प्रश्नाधीन समाचार में लगाये गये मुख्य आरोप एफ सी आई के अधिकारियों की

मिली-भगत से एफ सी आई सिन्दरी में छई के ढेर से अनधिकृत रूप से कोक निकालने तथा यूरिया बोरों की खरीद में अनियमितताओं से संबंधित है।

फर्टिलाइजर कारपोरेशन आफ इंडिया (एफसीआई) द्वारा इन आरोपों की जांच की गयी है। छई से अनधिकृत रूप से मूल्यवान कोक निकालने तथा बोरों की खरीद में कथित अनियमितताओं के कारण एफ सी आई, सिन्दरी को हानि होने के आरोप बेबुनियाद हैं।

देय किश्तों की अदायगी न करने के कारण छई की बिक्री के लिए ठेका निरस्त कर दिये जाने के पश्चात अनधिकृत रूप से छई हटाने के लिये एक ठेकेदार के विरुद्ध दर्ज कराये गये पुलिस मामलों के संदर्भ में ठेके के पर्यवेक्षण में लापरवाही के लिए दोषी पाए गए तथा छई के ढेर का नियमित निरीक्षण करने में विफल रहे कर्मचारियों के विरुद्ध नियमित विभागीय कार्रवाई की गई है।

त्रुटिपूर्ण बोरों की आपूर्ति के मामले में विनिर्देशनों के संबंध में त्रुटियों के लिए यूरिया बोरों के आपूर्तिकर्ताओं के बिलों से यथोचित चसूली की गई है।

**Distortion in Fertilizer consumption ratio**

\*130. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that after partial decontrol of fertilizers, there has been distortion in the fertilizer consumption ratio;

(b) if so, the measures taken to improve and or balance the fertilizer consumption ratio and the results thereof;

(c) the balanced/optimum fertilizer consumption ratio under Indian conditions, and the consumption ratio in 1990-91, 1992-93 and at present; and

(d) in what manner the balanced fertilizer use is going to be ensured in the case of small and marginal farmers?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA): (a) Yes, Sir

(b) In order to improve this Government started implementing a non-p scheme of concession on the sale of decontrol phosphatic and potassic fertilisers w.e.f. Ra 1992-93. This step has rectified the distortion to some extent.